

Maintenance and Preservation of Famous Temples in Orissa

123. SHRIMATI JAYANTI PATNAIK : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the world famous Sun temple at Konark, Jagannath temple at Puri and Lord Lingaraj temple at Bhubaneswar need urgent attention of the Government for repair, maintenance and preservation;

(b) if so, the steps taken by the Central Archaeological Circle located in Orissa in this direction during the last three years;

(c) whether any action plan has been drawn up for the proper preservation and maintenance of these temples; and

(d) if so, the details thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) and (b) The Sun Temple Konark, Jagannath temple Puri and the Lingaraj Temple at Bhubaneswar are in a good state of preservation.

The maintenance, conservation and preservation of these monuments is a continuous process.

(c) and (d) The allocations included in the conservation programme for the current year are given in the enclosed statement.

Statement

Allocation made for the maintenance, conservation, preservation and environmental development of these monuments during current financial year, with reference to part (c) and (d) of the Lok Sabha Unstarred Question No. 123 for 30.11.98 are :

Name of Monuments	Allocations for 1998-1999.
1. Sun Temple Konark	Rs. 9.24 lakhs
2. Jagannath Temple Puri	Rs. 12.75 lakhs
3. Lord Lingaraj Temple Bhubaneswar	Rs. 5.90 lakhs

Setting up of an Energy Management Centre in Goa

124. SHRI RAVI SITARAM NAIK : Will the Minister of POWER be pleased to state :

(a) whether there is any proposal to provide

financial assistance to Goa for setting up of an Energy Management Centre; and

(b) if so, the details thereof?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) There is no proposal to provide financial assistance to Goa for setting up of an Energy Management Centre.

(b) Does not arise.

Port at Dhamara in Orissa

125. SHRI ARJUN SETHI : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the State Government of Orissa has recently signed a M.O.U. with a Singapore Company to have a Port at Dhamara in the district of Bhadrak;

(b) if so, the details thereof; and

(c) whether the concerned State Government has sought the environmental clearance from the Ministry since it comes in the prohibited areas of the Crocodile Sanctuary of the State?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) and (b) Yes, Sir. Dhamara Port is proposed to be constructed by International Sea Port Private Limited a Joint Venture Company at an investment of Rs. 1200 crores for the Phase I of the Port.

(c) Yes Sir.

Amendment of Multimodal Transport Goods Act, 1993

126. SHRI ANNASAHEB M.K. PATIL :
SHRI R.S. GAVAI :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether there is any plan to amend the Multimodal Transport of Goods Act, 1993;

(b) if so, the details thereof;

(c) whether any recommendations have been made by the Committee set up to examine a single document clearance system for Multimodal Transport of Goods in the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) Yes, Sir.

(b) The proposal is to amend sections relating to definitions, registration of Multimodal Transport Operators, Multimodal Transport Document, liability of the Multimodal Transport Operators and a new provision defining period of responsibility of Multimodal Transport Operators is to be added.

(c) and (d) A Committee has been setup under the Chairmanship of Sh. S. Sunder, former Secretary Ministry of Surface Transport to examine various issues relating to Multimodal Transportation of Goods in India. The Committee is however, yet to give its recommendations.

[Translation]

Development of Education

127. SHRI RAGHUVANSH PRASAD SINGH : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the programmes chalked out or proposed to be chalked out for the development of primary, secondary and higher education; and

(b) the expenditure likely to be incurred as a result thereof?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) and (b) The information is being collected and will be laid on the Table of the House.

[English]

Killing of Endangered Animals

128. SHRI NARESH PUGLIA :
SHRI ANAND RATNA MAURYA :
SHRI RAMPAL SINGH :
SHRI ADITYANATH :
SHRI MOHAN SINGH :
SHRI KRISHAN LAL SHARMA :
SHRI RAJENDRA AGNIHOTRI :
SHRI CHAMAN LAL GUPTA :
SHRI JANG BAHADUR SINGH PATEL :
SHRI RAJ NARAIN PASSI :
SHRI VIJAY GOEL :

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether the Government are aware that a large number of endangered animals are being killed in the country every year;

(b) if so, whether to keep a close watch on their protection, Government have formulated any plans to save them;

(c) if so, the details thereof and the number of cases registered for violation of Wildlife (Protection) Act, 1972, State-wise;

(d) whether the Government propose to make strict rules for punishing those involved in killing the endangered animals;

(e) if so, the details thereof; and

(f) the action taken against the cine artists arrested for killing black bucks in Jodhpur?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) Instances of killing of endangered animals have come to the notice of the Government from time to time.

(b) and (c) Yes Sir. The States have been asked to set up co-ordination committees of all enforcement agencies, so that there is effective co-operation to check poaching and illegal trade. Staff in National Parks and Sanctuaries are being provided modern arms, wireless equipment and communication facilities. A list of cases registered during the last two years in different States is given in the statement enclosed.

(d) and (e) The Wildlife (Protection) Act, 1972 as amended in 1991 is a comprehensive legislation which empowers the State Governments/UTs to have effective control over the management of wildlife and protection of the endangered species. The punishment for various offences provided in the Act have been found to be by and large adequate.

(f) Cases have been filed under Wildlife (Protection) Act, 1972, against the cine artists involved in Jodhpur poaching case.

Statement

List of cases registered
During last two years
(As per reports received)

S.No.	State	1996-97	1997-98
1	2	3	4
1.	Arunachal Pradesh	NA	1
2.	Gujarat	49	43
3.	Goa	1	2
4.	Himachal Pradesh	8	3
5.	Karnataka	9	20
6.	*Kerala	28	5
7.	*Madhya Pradesh	474	122